

## NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** I beg to lay on the Table, under Sub-section 68 of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) G.S.R. No. 358 dated the 10th May, 1958 making certain amendments to the Fertilizer (Control) Order, 1957.
- (2) G.S.R. No. 359 dated the 10th May, 1958.
- (3) G.S.R. No. 513 dated the 28th June, 1958.
- (4) G.S.R. No. 559 dated the 5th July, 1958
- (5) G.S.R. No. 560 dated the 5th July, 1958 [Placed in Library. See No. LT-771/58.]

12.19 hrs.

## CORRECTION OF ANSWER TO STARRED QUESTION NO. 1925

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** In answering a supplementary question asked by Shri Goray on 30th April, 1958 arising out of a Starred Question No. 1925 as to whether Government would make available to hon. Members the report of the Railway Workshop Reviewing Committee. I said I thought that the report was already in the library of the House. The position, however, is that the Government have decided to treat the report in question as a purely confidential departmental document and not to make it public. Therefore, no copy has been placed in the library.

12.20 hrs.

## BUSINESS ADVISORY COMMITTEE

## TWENTY-SIXTH REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That this House agrees with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 11th August, 1958."

**Mr. Speaker:** The question is:

"That this House agrees with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 11th August, 1958."

The motion was adopted.

12-21 hrs.

## ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS BILL—Contd.

**Mr. Speaker:** The House will now resume further discussion on the Ancient Monuments and Archaeological Sites and Remains Bill, 1958, as passed by Rajya Sabha. Out of four hours allotted to this Bill. 1 hour and 21 minutes have already been availed of and 2 hours and 39 minutes now remain. Shri D. C. Sharma may kindly continue his speech.

**Shri D. C. Sharma (Gurdaspur):** Sir, I was submitting yesterday that the punishments provided for destroying, removing, injuring, altering, defacing, imperilling or misusing a protected monument is not sufficiently deterrent. I feel that in the case of offences of a minor kind the punishment is more strict than in this case, whereas it should have been the other way round. Protected monuments are pieces of property which are of national importance not only for a year or for a generation or two, but they are the national heritage of the country. These are property which will last for many many years to come. It is, therefore, in the nature of an ancestral type of property. Yet, the punishment which has been provided is too lenient and too mild.

At the same time, the machinery that has been provided for the enforcement of this punishment is such as